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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

FACTS OF THE APPLICANT

Chhabi Panja, daughter of Prasanta Panja, aged about 29 years, working as Electric TRD/SRC/S.E. Rly, under SSE/SRC/Sub. residing at Village Madhusudan Barh, Post Office - Panskura (RS), District - Purba Midnapur, Pin 721152

..... APPLICANT

VICTIMS

- I) Union of India through the General Manager, South Eastern Railway, Garden Reach Road, Kolkata 700043.
- II) Divisional Railway Manager (P), South Eastern Railway, Kharagpur. 721341
- III) Divisional Personnel Officer, South Eastern Railway, Kharagpur. 721341
- IV) Senior Section Engineer (TR-D) OHE, South Eastern Railway, Santragachi, Post Office Joacha, Howrah -1

..... RESTITUTION

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. OA 350/812/2017

Date of order : 27.6.2017

Present: Hon'ble Mr.A.K.Patnaik, Judicial Member

For the applicant : Mr.A.Chakraborty, counsel

For the respondents: Mr.B.P.Manna, counsel

O R D E R (ORAL)

Heard Mr.AChakraborty, ld. Counsel appearing for the applicant and Mr.B.P.Manna, ld. Counsel appearing for the respondents.

2. As per the order dated 9.6.2017 Mr.Manna has brought to my notice the corrigendum issued by the departmental respondents by way of a memo which is taken on record. Mr.Manna by drawing my attention to the postal department endorsement submitted that the said corrigendum which was sent to the applicant was refused on 29.5.2017 and on the second attempt also the applicant was not found in the address as per the endorsement dated 2.6.2017. However, Mr.Manna today handed over a copy of the said corrigendum to Mr.Chakraborty.

3. Mr.Chakraborty fairly submitted that as the applicant has not received any such order and today only he has received the same, the applicant may be granted liberty to make a comprehensive representation addressed to respondent No.2 within a period of 2 days from today and the applicant may be given some sort of protection.

4. Accordingly the OA is allowed to be disposed of by granting liberty to the applicant to make a comprehensive representation to respondent No.2 by Speed Post within a period of 2 days from today and if any such representation is sent within a period of 2 days from today, i.e. by 30.6.2017, the respondent No.2 may consider the same as per the rules and regulations in force and communicate the result by way of a reasoned and speaking order within a period of 2 weeks from the date of receipt of such representation.



I also make it clear that the status quo as on date so far as the continuance of the applicant will be maintained till the said representation is considered and disposed of and the result is so communicated to the applicant.

6. With the above observation and direction the OA is disposed of. No costs.



(A.K.PATNAIK)
JUDICIAL MEMBER

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